

Case No.380/2019
FIR No. 140/2019
PS Punjabi Bagh
State Vs. Ashish Pandey & Anr.

10.08.2020

This matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC
None for the accused persons.


Matter is at the stage of P.E.

Perusal of the file shows that both the accused were in J.C. before the lockdown.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, matter is adjourned to 08.10.2020

Put up on 08.10.2020 for P.E.


(Lal Singh) 10/08/2020
ASJ-05(W)/THC/Delhi
10.08.2020(P)

Case No. 57320/2016
FIR No. 72/2012
PS Kirti Nagar
State Vs. Arshad & others
10.08.2020

This matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused persons namely Shaukat & Javed.
Accused Arshad is already P.O.

Matter is at the stage of P.E.

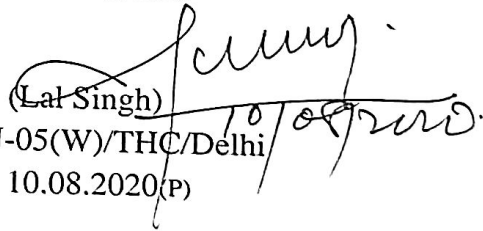
Perusal of the file shows that accused persons namely Shaukat and Javed were on bail before the lockdown, however, they are absent today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above directions of the Hon'ble High Court of Delhi as well as the present pandemic situation, no adverse order is being passed against the accused persons for their non- appearance through VC for today.

Accordingly, put up on 08.10.2020 for P.E.

(Lal Singh)
ASJ-05(W)/THC/Delhi
10.08.2020(P)



FIR No. 482/2016
PS Khyala
U/s 308/307/506/174A/34 IPC
State Vs. Sukhwinder @ Barfi @ Prince

10.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.C.B.Garg, Ld. Counsel for the applicant/accused
through VC.

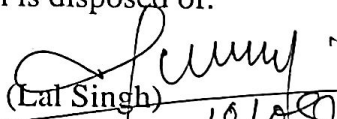
This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for readmission of bail, is listed today for consideration.

At the very outset, Ld. Counsel for the applicant/accused submits that the applicant/accused has been released from J.C. vide order dt. 07.08.2020 passed by the concerned Id.MM.

At this stage, Ld. Counsel for the applicant/accused submits that he is withdrawing the present application and he may be permitted to withdraw the same.

In view of the above facts & circumstances as well as submission of Ld. Counsel for the applicant/accused, the present application is dismissed as withdrawn.

Accordingly, the present application is disposed of.


(Lal Singh)
ASJ-05(W)/THC/Delhi 10/08/2020
10.08.2020(P)

FIR No. 629/2018
PS Punjabi Bagh
U/s 302/120B/149/34 IPC
State Vs. Jitender Kumar @ Jeetu

10.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Pradeep Anand, Ld. Counsel for the applicant/
accused through VC.

This urgent application has been filed for disposal of pending bail application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused.

Ld. Counsel for the applicant/accused submits that an application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused before the lockdown and the same is pending adjudication and the present application has been filed for disposal of the said application.

Ld. Counsel for the applicant/accused further submits that the application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused before the lockdown, is listed on 13.08.2020.

Therefore, put up the present urgent application alongwith the said application u/s 439 Cr.P.C., as filed on behalf of the applicant/accused before the lockdown on 13.08.2020 for consideration alongwith main file.


(Lal Singh)

ASJ-05(W)/THC/Delhi

10.08.2020(P)

FIR No. 827/2014
PS Mianwali Nagar
U/s 328/384/364A/120B/34 IPC
State Vs. Shiv Kumar @ Shiva

10.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Deepak Sharma, Ld. Counsel for the applicant/
accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for extension of interim bail.

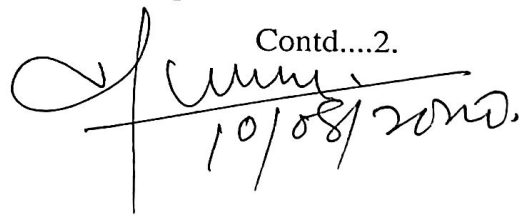
On 07.08.2020, Id. Addl. P.P. for the State sought time for clarification.

Ld. counsel for the applicant/accused submits that this Court granted interim bail to the applicant/accused on 24.06.2020.

I have perused the copy of order dt. 24.06.2020 passed by this Court.

Vide order dt. 24.06.2020, the applicant/accused was granted interim bail for a period of 45 days.

Vide order dt. 13.07.2020, in W.P.(C) 3037/2020 titled as **Court On Its Own Motion Vs. State &Ors.**, the Hon'ble High Court of Delhi has clarified that the order of extension of bail/interim bail/Parole shall be applicable to all the under-trials/convicts, who are on bail/interim bail or Parole as on date irrespective of the fact that

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10/08/2020.

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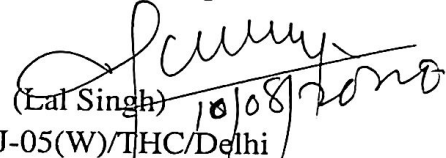
they were released on bail/interim bail or parole before or after 16.03.2020.

Vide above order dt. 13.07.2020, the Hon'ble High Court of Delhi has further extended the implementation of directions contained in order dt. 25.03.2020, 15.05.2020 and 15.06.2020 till 31.08.2020 with the same terms and conditions.

Thus, as such, in view of the above, the interim bail of the applicant/accused already stands extended till 31.08.2020 in terms of above directions of the Hon'ble High Court of Delhi.

Thus, the present application is accordingly disposed of.

Copy of this order be sent to the concerned Jail Supdt. for information.


(Lal Singh) 10/08/2020
ASJ-05(W)/THC/Delhi
10.08.2020(P)

FIR No. 484/2015
PS Mundka
U/s 302/394/397/120B/34 IPC
State Vs. Dushyant Lakra & others

10.08.2020

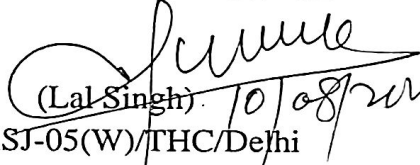
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Ravin Rao, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused Sanjeet @ Sanju for grant of regular bail.

Reply not received as yet.

Issue notice to the IO/SHO concerned to file reply to the
above application as well as to file report regarding previous
involvement of the applicant/accused, if any, returnable for
20.08.2020.

Put up on 20.08.2020 alongwith main case file for
consideration.


(Lal Singh) 10/08/2020
ASJ-05(W)/THC/Delhi
10.08.2020(P)

FIR No. 876/2017
PS Ranhola
U/s 302/308/323/148/149/34 IPC
State Vs. Mannu @ Sonu @ Chiranjil Lal

10.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Gaurav Mahur, Ld. Counsel for the applicant/accused
through VC.


This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

Asstt. Ahlmad as well as Reader of this court have reported that previous involvement report of the applicant/accused has not been received.

Perusal of the file shows that despite of notice issued to the DCP concerned to file report regarding the previous involvement of the applicant/accused, no report has been received.

Therefore, issue fresh notice to the DCP concerned to file report regarding previous involvement of the applicant/accused, returnable for 18.08.2020.

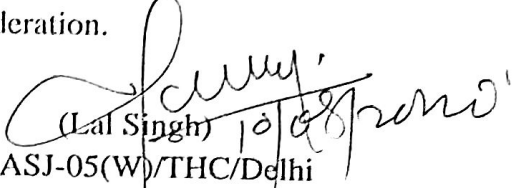
Notice be also issued to the IO/SHO concerned to explain as to why the previous involvement report of the applicant/accused has not been filed despite of directions issued on 29.07.2020 and 05.08.2020.

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10/08/2020.

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Copy of this order be sent to the concerned DCP as well
as IO/SHO concerned, for compliance.

Put up on 18.08.2020 for consideration.


(Lal Singh) 10/08/2020
ASJ-05(W)/THC/Delhi
10.08.2020(P)

FIR No. 211/2017
PS Moti Nagar
U/s 392/397/411/34 IPC
State Vs. Aas Mohd. @ Ashu

10.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Parveen Dabas, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused for grant of interim bail.

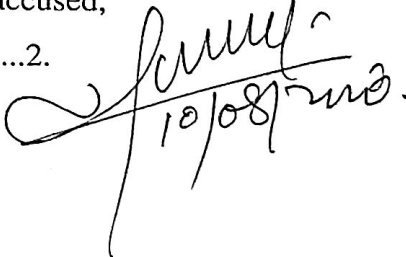
Ld. Counsel for the applicant/accused submits that the
present application has been filed on the medical ground of the
applicant/accused.

Medical report of the applicant/accused Aas Mohd. @
Ashu has been received from the Medical Officer, I/C, Jail Dispensary,
Central Jail no.1, Tihar, Delhi through Dy. Supdt., Central Jail no.1,
Tihar, Delhi.

As per report, the applicant/accused was discharged from
the hospital on 05.08.2020 and advised appropriate medication and for
further review in OPD of DDU hospital with blood investigation on
10.08.2020.

Therefore, issue fresh notice to the concerned Jail Supdt.
to file fresh medical status report of the applicant/accused as to whether
any surgery has been suggested to the applicant/accused,


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10/08/2020

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returnable for 14.08.2020.

Put up on 14.08.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
10.08.2020(P)

FIR No. 318/2018
PS Patel Nagar
U/s 186/353/307/147/148/149/34 IPC & 27 Arms Act
State Vs. Pawan Kumar Gautam

10.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Mohd. Ilyas, Ld. Counsel for the applicant/accused
through VC.

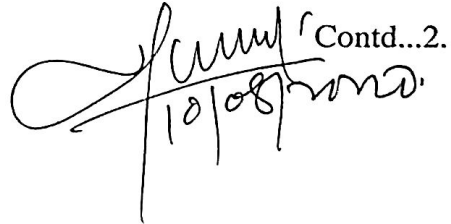
This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

Medical report of father and sisters of the applicant/accused is received on behalf of SI Satbir Singh, PS Patel Nagar.

Ld. Counsel for the applicant/accused submits that otherwise also, the present case also falls under the criteria/guidelines dt.18.05.2020 of HPC and this Court may also consider this application under the said criteria/guidelines.

On 22.06.2020, a report was received from the Dy. Supdt., Central Jail No. 10, Rohini, Delhi stating therein that the applicant/accused has not surrendered on 05.06.2020.

At this stage, Ld. Counsel for the applicant/accused submits that the applicant/accused was granted interim bail on 15.05.2020 and thereafter, on expiry of said interim bail period, the applicant/accused was again granted interim bail and after that the


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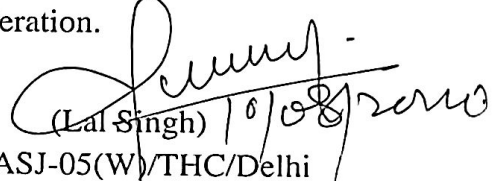
applicant/accused surrendered before the concerned Jail on 10.07.2020.

Therefore, in view of above, issue notice to the Jail Supdt., Central Jail no.10, Rohini, Delhi to report the status of the applicant/accused as to whether he has surrendered or not and also to submit report regarding the conduct of the applicant/accused as well as custody period of the applicant/accused and involvement of the applicant/accused, if any, in other cases, returnable for 14.08.2020.

Notice be also issued to the IO/SHO concerned to file proper previous involvement report of the applicant/accused, returnable for 14.08.2020.

Copy of this order be also sent alongwith the notice to the concerned Jail Supdt., for compliance.

Put up on 14.08.2020 for consideration.


(Lal Singh) 10/08/2020
ASJ-05(W)/THC/Delhi
10.08.2020(P)

FIR No. 882/2015
PS Nihal Vihar
U/s 302/307/34 IPC
State Vs. Manish

10.08.2020

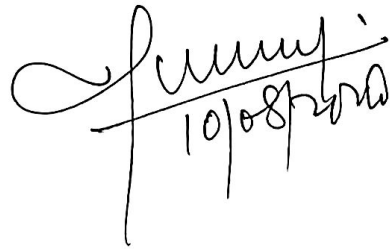
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Dr. A.P.Singh, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused for grant of interim bail.

Ld. Counsel for the applicant/accused submits that the
present application has been filed on the medical ground of the
applicant/accused.

Report has been filed by the Medical Officer I/C, Jail
Dispensary, Central Jail no. 8/9, through Dy. Supdt., Central Jail no.
8/9, Tihar, Delhi.

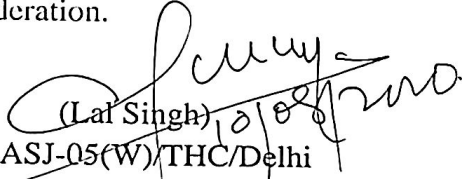
As per medical status report of the applicant/accused, on
07.08.2020, inmate/patient was called at dispensary of Central Jail no.
8/9 for medical examination and he gave complaint of backache and
he also gave history of fall in bathroom two weeks ago. It is reported
that the applicant/accused was examined and on examination, there
was no swelling, no tenderness, no weakness and non-radiating and he
was advised X-ray and medications. He also advised to review with
SR Orthopedics.


10/08/2020 Contd...2.

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Therefore, issue fresh notice to the Dy. Supdt., Central Jail no. 8/9, Tihar, Delhi to file fresh medical status report of the applicant/accused, returnable for 18.08.2020.

Put up on 18.08.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
10.08.2020(P)